



सत्यमेव जयते

***The Gauhati High Court, At Guwahati***

[ HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH ]

***Cause List***






Published under the authority of Hon'ble The Chief Justice






Web: [www.causelists.nic.in](http://www.causelists.nic.in)





# NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	<b>BENCH</b>	<b>NAME OF THE JUDGES</b>	<b>PERIOD</b>
	<b>[ DIVISION BENCH-I ] [ COURT NO. 2 ]</b>  <i>This Bench will take up matters pertaining to:</i> <ol style="list-style-type: none"><li>1. Writ Appeals other than Foreigner matters.</li><li>2. PIL and Taken up Matters.</li><li>3. Writ Petitions against Order of CAT.</li><li>4. Confirmation of Decree of Divorce and such Matrimonial Appeals.</li><li>5. Contempt Matters relating to Division Bench- I.</li><li>6. Income Tax Appeal matters.</li><li>7. Appeals under Companies Act.</li><li>8. SARFAESI Act matters.</li><li>9. Any such matters as may be specifically directed to be listed.</li></ol> <b>(Matters that might involve extreme urgency)</b>	<b>HON'BLE THE CHIEF JUSTICE(ACTING) AND HON'BLE MR. JUSTICE MANISH CHOUDHURY</b>	<b>FROM 23-11-2020 TO 27-11-2020</b>
	<b>[ DIVISION BENCH-II ] [ COURT NO. 3 ]</b>  <i>This Bench will take up Matters pertaining to:</i> <ol style="list-style-type: none"><li>1. Writ Appeal (Foreigners Matter).</li><li>2. Writ Petition (Foreigners Matter).</li><li>3. Custodial Death.</li><li>4. Hill Reference Matter.</li><li>5. WP(C) relating to Police and Army Actions.</li><li>6. Contempt Petition (Criminal)</li><li>7. Criminal Appeal including Hill Appeal.</li><li>8. Contempt matters relating to Division Bench-II.</li><li>9. WP(C) (Division Bench).</li></ol> <b>Any such matters as may be specifically directed to be listed.</b>	<b>HON'BLE MR. JUSTICE MANASH RANJAN PATHAK AND HON'BLE MR. JUSTICE SOUMITRA SAIKIA</b>	<b>-DO-</b>

	<p><b>[ COURT NO. 4 ]</b></p> <p><i><u>This Bench will take up Matters pertaining to:</u></i></p> <ol style="list-style-type: none"> <li>1. Writ Petition (Civil) relating to State Govt. Employees.</li> <li>2. Writ Petition (Civil) relating to Service in Local Bodies, Banks, and PSU etc.</li> <li>3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</li> <li>4. Writ Petition (Civil) under Labour and Industrial Law etc.</li> <li>5. W.P (Crl.) Matters.</li> </ol>	<p><b>HON'BLE MR. JUSTICE MANOJIT BHUYAN</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ SPECIAL DIVISION BENCH ] [ COURT NO. 5 ]</b></p> <p><i><u>This Bench will take up Matters pertaining to:</u></i></p> <ol style="list-style-type: none"> <li>1. Criminal Appeal(J)</li> <li>2. Criminal Appeal.</li> <li>3. Death Reference Cases.</li> <li>4. Any other cases that may be assigned.</li> </ol>	<p><b>HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA AND HON'BLE MR. JUSTICE MIR ALFAZ ALI</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ COURT NO. 5 ]</b></p> <p><i><u>This Bench will take up Matters pertaining to:</u></i></p> <ol style="list-style-type: none"> <li>1. Writ Petition (Civil) relating to State Govt. Employees.</li> <li>2. Writ Petition (Civil) relating to Service in Local Bodies, Banks, and PSU etc.</li> <li>3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</li> <li>4. Writ Petition (Civil) under Labour and Industrial Law etc.</li> <li>5. Tax matters.</li> </ol> <p><b><i>This Bench will sit after rising of Special Division Bench</i></b></p>	<p><b>HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ COURT NO. 6 ]</b></p> <p><i><u>This Bench will take up matters pertaining to :</u></i></p> <ol style="list-style-type: none"> <li>1. Writ Petition (Civil) relating to Settlement by State Government etc.</li> <li>2. Writ Petition relating to Land Matters.</li> <li>3. Residuary Writ Petitions except Police/Army action.</li> <li>4. Company Matters.</li> </ol>	<p><b>HON'BLE MR. JUSTICE SUMAN SHYAM</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ COURT NO. 7 ]</b></p> <p><i><u>This Bench will take up matters pertaining to :</u></i></p> <ol style="list-style-type: none"> <li>1. Transfer Petition(Civil)</li> <li>2. Bail Matters.</li> <li>3. Criminal Revision Petition.</li> <li>4. Criminal Petition.</li> <li>5. Pension and other related matters.</li> </ol>	<p><b>HON'BLE MRS. JUSTICE RUMI KUMARI PHUKAN</b></p>	<p><b><i>-DO-</i></b></p>

	<p><b>[ COURT NO. 8 ]</b></p> <p><u><i>This Bench will take up matters pertaining to :</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail.</i></li> <li>2. <i>Civil Revision Petition.</i></li> <li>3. <i>Civil Revision Petition(I/O)</i></li> <li>4. <i>MAC Appeal</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE SONGKHUPCHUNG SERTO</b></p>	
	<p><b>[ COURT NO. 9 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Service of Teacher of Provincialised Schools.</i></li> <li>2. <i>Writ Petition (Civil) relating to Academic Matters.</i></li> <li>3. <i>Writ Petition (Civil) relating to Academic Institutions.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE ACHINTYA MALLA BUJORBARUA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ COURT NO. 11 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Civil Revision Petition.</i></li> <li>2. <i>Civil Revision Petition (I/O).</i></li> <li>3. <i>Testamentary Cases</i></li> <li>4. <i>Second Appeal Order.</i></li> <li>5. <i>Land Acquisition Appeal(S/B).</i></li> <li>6. <i>Arbitration Appeal(S/B).</i></li> <li>7. <i>RSA</i></li> <li>8. <i>Bail</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE PRASANTA KUMAR DEKA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ COURT NO. 13 ]</b></p> <p><u><i>This Bench will take up matters pertaining to :</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Criminal Appeal</i></li> <li>2. <i>Criminal Appeal(J)</i></li> <li>3. <i>Bail.</i></li> <li>4. <i>Pension and other related matters.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE AJIT BORTHAKUR</b></p>	<p><b>-DO-</b></p>
	<p><b>[ COURT NO. 14 ]</b></p> <p><u><i>This Bench will take up matters pertaining to :</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Tr.Petition(Crl.)</i></li> <li>2. <i>Criminal Revision Petition.</i></li> <li>3. <i>Criminal Petition.</i></li> <li>4. <i>Bail.</i></li> <li>5. <i>Pension and other related matters.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE HITESH KUMAR SARMA</b></p>	<p><b>-DO-</b></p>

	<p><b>[ COURT NO. 15 ]</b></p> <p><i><u>This Bench will take up matters pertaining to :</u></i></p> <ol style="list-style-type: none"> <li>1. <i>MAC Appeal</i></li> <li>2. <i>Miscellaneous First Appeal</i></li> <li>3. <i>Pension matters.</i></li> </ol> <p><b><i>This Bench will sit after rising of Special Division Bench</i></b></p>	<p><b>HON'BLE MR. JUSTICE MIR ALFAZ ALI</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ COURT NO. 16 ]</b></p> <p><i><u>This Bench will take up Matters pertaining to:</u></i></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Service of Teacher of Provincialised Schools.</i></li> <li>2. <i>Writ Petition (Civil) relating to Academic Matters.</i></li> <li>3. <i>Writ Petition (Civil) relating to Academic Institutions.</i></li> <li>4. <i>Writ Petition (Civil) relating to settlement by State Government etc.</i></li> <li>5. <i>Writ Petition relating to Land Matters.</i></li> <li>6. <i>Residuary Writ Petitions except Police/Army action.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ COURT NO. 17 ]</b></p> <p><i><u>This Bench will take up matters pertaining to :</u></i></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc.</i></li> <li>2. <i>Writ Petition relating to Land Matters.</i></li> <li>3. <i>Residuary Writ Petitions except Police/Army action.</i></li> </ol> <p><b><i>This Bench will sit after rising of Division Bench-I.</i></b></p>	<p><b>HON'BLE MR. JUSTICE MANISH CHOUDHURY</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ COURT NO. 19 ]</b></p> <p><i><u>This Bench will take up Matters pertaining to:</u></i></p> <ol style="list-style-type: none"> <li>1. <i>Tax Matters.</i></li> <li>2. <i>MAC Appeal.</i></li> </ol> <p><b><i>This Bench will sit after rising of Division Bench-II.</i></b></p>	<p><b>HON'BLE MR. JUSTICE SOUMITRA SAIKIA</b></p>	<p><b><i>-DO-</i></b></p>